

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC-2' BENCH,
NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND

MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

**ITA No.8782/DEL/2019
[Assessment Year: 2011-12]**

Sh. Bijender Gahlot, S/o-Sh. Mange Ram, H. No.3, Kakrola Village, Najafgarh, New Delhi-110078	Income Tax Officer, Ward-43(2), Room No.2610, 26 th Floor, E-2, Block, Civic Centre, New Delhi-110002
PAN-AQXPB7681D	
Appellant	Respondent

Appellant by	Ms.Monika Ghai, CA
Respondent by	Sh. Anil Kumar Gupta, DR

Date of Hearing	04.03.2021
Date of Pronouncement	04.03.2021

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the CIT(A)-15, New Delhi, dated 24.07.2019, pertaining to Assessment Year 2011-12.

2. Vide application dated 22.02.2021, the assessee pleaded for the withdrawal of the appeal as the quarrel has been settled under the Direct Tax Vivad Se Vishwas Scheme.

3. Noting the contents of the application, the appeal of the assessee is dismissed as withdrawn.

Decisions announced in the open court in the presence of representatives of both the sides on 04/03/2021.

Sd/-

**[SUCHITRA KAMBLE]
JUDICIAL MEMBER**

Delhi; Dated: 04/03/2021.

Shekhar, Sr. P.S

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi